

MADHYA PRADESH POWER TRANSMISSION COMPANY LIMITED STATE LOAD DESPATCH CENTRE,





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आई एस ओ: 9001-2008 ISO: 9001-2008

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Jabalpur, dated. 06-10-2016

To,

The Secretary, Central Electricity Regulatory Commission, 3rd & 5th Floor, Chanderlok Building. 36. Janpath, NEW DELHI 110 001

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Sub: - SLDC comments on "Draft Central Regulatory Commission (Communication

System for inter state transmission of electricity) Regulation 2016"

Ref: The Public Notice Number L-1/210/2016/CERC dated 07-09-2016

Sir.

With reference to above, SLDC, MPPTCL offer its comments on Draft Central Regulatory Commission (Communication System for inter state transmission of electricity) Regulation 2016" as below:-

- In clause 12 i.e. Communication system availability, it is mentioned that "the owner of communication system shall maintain the channel availability upto 99.9%". However, suitable penalty that RLDC/SLDC may impose, in case of availability less then 99.9% needs to be clearly specified in the regulation.
- In clause 7.7 (iv) it is mentioned that 'STU shall also provide access to their wideband network for grid management by all users". The similar clause also need to be included under clause 7.2 i.e. role of CTU as 7.2(v).
- (iii) A suitable clause is also proposed to clarify that renewable generators are responsible to provide telemetry and wideband communication channel upto the nearest grid sub station of CTU/STU. The responsibility for providing the wideband communication from such Grid Sub Station to the nearest wideband node shall be of the respective CTU/STU.

It is requested that above comments may kindly be considered for inclusion in the final regulation.

Thanking you.

Chief Engineer (LD)

SLDC, MPPTCL, Jabalpur

Yours faithfully